

COURT-II
APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)

IA No.1501 OF 2018 IN
APPEAL NO. 232 OF 2014

Dated : **24th October, 2018**

Present: **Hon'ble Mr. Justice N.K. Patil, Judicial Member**
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Pune Power Development Pvt. Ltd. ... Appellant(s)
Vs.
Karnataka Electricity Regulatory Commission & Ors Respondent(s)

Counsel for the Appellant (s) : Mr. Hardik Luthra
Mr. Alok Shukla

Counsel for the Respondent(s) : Mr. Balaji Srinivasan
Ms. Shrishti Govil
Ms. Pallavi Sengupta for R-2 to R-3

ORDER
IA No.1501 OF 2018- (For Clarifications)

The learned counsel appearing for the Respondent Nos.2 & 3 prays for some reasonable time to take necessary instructions for filing the replies' in the matter.

Submission made by the learned counsel appearing for the Respondent Nos.2 & 3, as stated above, is placed on record.

The learned counsel appearing for the Respondent Nos.2 & 3 is permitted to file the replies' in the matter by 13.11.2018, after duly serving copy to the Appellant.

List the matter on **13.11.2018**, as requested by the learned counsel appearing for the Respondent Nos.2 & 3.

(S. D. Dubey)
Technical Member
PR/PK

(Justice N. K. Patil)
Judicial Member